

(AP/1)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Original Application No. 585 of 1992.

1. Ainullah Ansari

2. Amin Ali Applicants.

Vs.

1. Union of India, through Secretary, Ministry of Post and Telecommunication.

2. Senior Superintendent Post Office, Deoria

3. Nagar Sevayojan Adhikari, Nagar Sevayojan Karyalaya, Pedrona, District Deoria.

4. Parmod Kumar Son of Mukhlal r/o. Rowaria Post Rowari, District Deoria.

5. Surendra Singh s/o. Dwarika Das r/o. Rowaria Post Rowari, District Deoria.

..... Respondents.

Hon'ble Mr. S.N. Prasad, Member(J)

The applicant have approached this Tribunal under section 19 of the Administrative Tribunal Act, 1985 with the prayer to the effect that the respondents No.3 be directed to send the names of the applicants among the name of five candidates based on seniority.

2. Main grievance of the applicants appears to be that in pursuance of the advertisement dated 10-2-1992 (vide annexure-1) it was learnt that there was vacancy for the post of Branch Post Master and the applicants sent their application timely on 27-2-1992 duly having been completed in all respect, as the last date for reaching such application was 9-3-1992. It has further been stated by the applicants that their applications were not dealt with in accordance with extent rules and procedure, with the result their names did not find place in the list and as such the applicants sent their representation by registered post dated 10-3-92 (vide annexure 3 & 4) but they received no reply and

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as such the applicants have approached this Tribunal.

3. The learned counsel for the applicant while adverting to the contents of the application and papers annexed thereto has urged that the grievance of the applicant would be substantially redressed if the direction is issued to the respondents No. 2 and 3 to decide their representation (annexure-3) by a reasoned and speaking order in accordance with the extant rules, regulations and order in this regard. Having perused all the papers and having considered all the aspects of the matter, I find it expedient that ends of justice would be served if the respondent No. 2 and 3 are directed to decide the representations of the applicants (annexure-3) by a reasoned and speaking order in accordance with the extant rules, regulations and order in this regard, within a period of 3 months from the date of receipt of a copy of this order, and I order accordingly. It is made clear that in case the copy of the representation of the applicants (annexure 3) is not readily available with the respondents No. 2 and 3, a copy thereof be furnished by the applicant within 15 days from the date of receipt of the copy of this order to enable the respondent No. 2 and 3 to decide the above representation as directed above, within aforesaid specified period of three months.

4. The application of the applicant is disposed of as above with no order as to the costs.


Member (J) 30.4.92

Allahabad dated 30th April, 1992

(RKA)